

**R.O.C. No.63233-A/2023/Comp.3**



**NOTIFICATION**

The High Court, Madras, upon approval of the Hon'ble The Chief Justice hereby notifies that the facility of e-filing of cases is made mandatory initially to the Courts dealing with cases arising under S.138 of Negotiable Instruments Act in the District Judiciary on e-filing portal (<https://efiling.ecourts.gov.in>) developed by the Hon'ble e-Committee, Supreme Court of India which will commence on and from 17.07.2023.

The detailed guidelines and tutorial video prepared by the Madras High Court for the e-filing process and the detailed user manual prepared by the Hon'ble e-Committee, Supreme Court of India along with the steps required to be taken as per the existing practice of the Madras High Court, are available in the website of Madras High Court. (<http://www.hcmadras.tn.nic.in>)

Advocate/Party-in-person are requested to avail the e-filing facility, using their own electronic gadgets.

// By Order //

HIGH COURT, MADRAS  
DATED: 03.07.2023

Sd/- M.JOTHIRAMAN  
REGISTRAR GENERAL (i/c)